2026:AHC:99526

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 6426 of 2026

Sangeeta Paswan

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s) : Diksha Maurya, Mohit Kumar Tiwari, Patsy David, Vandana Henry

Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Ms. Vandana Henry, learned counsel for the applicant and Sri B.P. Maurya, learned AGA for the State-respondents and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicants with a prayer to release her on bail in Case Crime No. 289 of 2025, under Sections 3/5(1) Prohibition of Unlawful Conversion of Religion Act, registered at Police Station Khakreru, District Fatehpur during pendency of the trial.

3. It has been argued by the learned counsel for the applicant that applicant is innocent and she has been falsely implicated in this case and she has been languishing in jail since 23.12.2025. It is further submitted that the co-accused Anil Kumar Paswan has already been granted bail by a co-ordinate Bench of this Court vide order dated 24.2.2026 passed in Criminal Misc. Bail Application No. 6833 of 2026 and the role of the applicant is not distinguishable from the role the above co-accused. It is submitted that as per FIR the applicant and co-accused are said to have induced the first informant and other persons to convert Christianity. It is further submitted that applicant is having no criminal history. It is also submitted that the applicant undertakes

that she will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant.

5. co-accused Anil Kumar Paswan has already been granted bail by a co-ordinate Bench of this Court and the role of the applicant is not distinguishable from the role the above co-accused. As per FIR the applicant and co-accused are said to have induced the first informant and other persons to convert Christianity. The applicant is having no criminal history.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is **ALLOWED**.

7. Let the applicant- **Sangeeta Paswan** involved in the aforesaid case crime shall be released on bail on her furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that she

shall not seek any unnecessary adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through their counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will, in no way, be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

April 30, 2026
Abhishek

Digitally signed by :-
ABHISHEK AGRAHARI
High Court of Judicature at Allahabad